CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.230/MP/2023

- Subject
 Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
- Petitioner : Adani Solar Energy Jaisalmer Two Private Limited (ASEJTPL)
- Respondent : Solar Energy Corporation of India Ltd. & Ors.
- Date of Hearing : 2.4.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Gopal Jain, Sr. Advocate, ASEJTPL Shri Hemant Singh, Advocate, ASEJTPL Shri Lakshyajit Singh, Advocate, ASEJTPL Ms. Lavanya Panwar, Advocate, ASEJTPL Shri Devansh Pundir, Advocate, ASEJTPL Shri Sajan Poovayya, Senior Advocate, TPDDL Shri Shri Venkatesh, Advocate, TPDDL Shri Shryesth Ramesh Sharma, Advocate, TPDDL Ms. Priya Dhankhar, Advocate, TPDDL Shri Anant Singh Ubeja, Advocate, TPDDL Shri Raksha Agarwal, Advocate, TPDDL Shri Palash Maheshwari, Advocate, TPDDL Shri Manav Bhatia, Advocate, TPDDL Shri MG Ramachandran, Senior Advocate, SECI Shri Dalima Gupta, Advocate, SECI Ms. Anushree Bardhan, Advocate, SECI Ms. Ritika Singh, Advocate, SECI Ms. Somya Sahni, Advocate, SECI Ms. Aakanksha Bhola, Advocate, SECI Shri Vijayendra Pratap Singh, Advocate, BYPL Shri Aditya Vikram Jalan, Advocate, BYPL Ms. Urvashi Misra, Advocate, BYPL Ms. Gauri Srivastava, Advocate, BYPL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed seeking relief for the additional expenditure incurred due to the occurrence of certain Change in Law events/notifications in terms of the Power Purchase Agreement dated 20.8.2019. Learned senior counsel further submitted that the reliefs sought in the present case are squarely covered by the previous order(s) of this Commission, judgments of the APTEL, and the Hon'ble Supreme Court, and accordingly urged the Commission to proceed with the matter without linking it with the Petition Nos. 192/MP/2021 and 235/MP/2023.

2. Learned senior counsel for the Respondent, TPDDL submitted that the Parties involved in the instant case have also filed Petition Nos. 192/MP/2021 (by SBSR) and 235/MP/2023 (by TPDDL) in connection with the Petitioner's Solar Project, and since the issues involved therein have a direct bearing on the present case, the instant Petition may also be listed for the hearing along with the said cases.

3. Learned counsel for Respondent No. 3, BSES Yamuna Power Limited (BYPL), also submitted that the judgments relied upon by the Petitioner are currently under challenge before the Hon'ble Supreme Court and the said batch of appeals is next listed for the hearing on 22.4.2025 and accordingly, the instant matter may be taken up thereafter.

4. Considering the submissions made by the learned senior counsel and learned counsel for the parties, the Commission deemed it appropriate to list the matter along with Petition Nos. 192/MP/2021 and 235/MP/2023, albeit without tagging with them, for the hearing on **24.4.2025 at 2.30 P.M.**

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)